

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.6390/Del/2019
Assessment Year : 2013-14
ITA No.6391/Del/2019
Assessment Year : 2017-18**

M/s. Sky High Landcon P. Ltd. 41, Randhir Lane, Karnal Haryana, PIN : 132001 PAN : AAPCS5511A (Appellant)	Vs.	ITO (TDS)- Karnal Haryana (Respondent)
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Appellant by	:	None
Respondent by	:	Sh. R.K.Gupta, Sr. DR

Date of hearing	:	15.04.2021
Date of pronouncement	:	15.04.2021

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2013-14, 2017-18 respectively are directed against the order of learned CIT(A), Karnal, dated 30.05.2019.

2. None appeared on behalf of the assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15th April, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi